

Fair Ex-Works Prices Payable to the Producers.

(ii) Government Resolution No. 1-10/74-Cem., dated the 1st August, 1974. [Placed in Library. See No. LT-8097 for (i) and (ii).]

MOTION FOR ELECTION TO THE NATIONAL WELFARE BOARD FOR SEAFARERS

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE): Sir, I beg to move the following Motion:—

“That in pursuance of clause (h) of rule 4 of the National Welfare Board for Seafarers Rules, 1963 framed under **sub-section (2) of section 218 of the Merchant Shipping Act, 1958**, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the Members of the House to be a member of the National Welfare Board for Seafarers”.

The question was put and the motion was adopted.

MESSAGES FROM THE LOK SABHA

I. The Cinematograph (Amendment) Bill, 1974.

II. The Pondicherry Appropriation Bill, 1974.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

“I am directed to inform Rajya Sabha that the Cinematograph (Second Amendment) Bill, 1973, which was passed by Rajya Sabha at its sitting held on the 27th August, 1973, has been passed by Lok Sabha at its sitting held on the 30th July, 1974, with the following amendments:—

Enacting Formula

1. Page 1, line 1,—for “Twenty-fourth Year” substitute “Twenty-fifth Year”

Clause 1

2. Page 1, lines 3 and 4, for “(Second Amendment) Act, 1973” substitute “(Amendment) Act, 1974”.

2. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha in the said amendments be communicated to Lok Sabha.”

(II)

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Pondicherry Appropriation Bill, 1974, as passed by Lok Sabha at its sitting held on the 30th July, 1974.

2. The Speaker has certified that this Bill is a Money Bill.”

Sir, I beg to lay a copy each of the Bills on the Table.

STATEMENT EXPLAINING THE CIRCUMSTANCES WHICH NECESSITATED IMMEDIATE LEGISLATION BY THE ALCOCK ASHDOWN COMPANY LIMITED (ACQUISITION OF UNDERTAKINGS) AMENDMENT ORDINANCE, 1974.

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): Sir, I beg lay on the Table a statement (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Ordinance, 1974.

SHRI BHUPESH GUPTA (West Bengal): In this matter of issuing an Ordinance for the takeover of Alcock Ashdown